CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 300/MP/2023

Subject	:	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking directions to supply of power to a third party due to delay in operationalisation of LTA.
Petitioner	:	JSW Renew Energy Two Limited (JRETL)
Respondents	:	Solar Energy Corporation of India Limited (SECI) and Ors.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vinit Kumar, Advocate, JRETL Shri Rahul Ranjan, Advocate, SECI Ms. Aakanksha Bhola, Advocate, SECI Ms. Pallavi Saigal, Advocate, RUVITL Shri Rishabh Saxena, Advocate, RUVITL Ms. Shree Dwivedi, Advocate, RUVITL Shri Anik Majumdar, Advocate, RUVITL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner had served an advance copy of the rejoinder on the Respondents and sought liberty to file the same on the e-filing portal. Allowing the request, the Commission permitted the Petitioner to file its rejoinder within 10 days.

2. The Petition will be listed for hearing on **15.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)